

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE TWELFTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SHRI JUSTICE ANIL KUMAR JUKANTI

WRIT PETITION NO: 16752 OF 2024

Between:

1. Soma Somnath, Son of Soma Praveen Kumar, aged 19 years, Occ. Student, Resident of H.No.2-404, Bank Colony-2, Hasan Parthy Mandal, Bhimaram (Rural), Warangal District, Telangana- 506015 Being Minor, Rep by father and natural guardian
2. Barani Karthik, Son of B.Saradhi, Aged 19 years, Occ. Student, Resident of 4-149-12, Nehru Nagar, VTC, Dhone, Post Dhone, Kurnool District, AP - 518222.

...PETITIONERS

AND

1. The Government of India, Rep. by secretary, Ministry of Education, New Delhi
2. Joint Seat Allocation Authority, National Institute of Technology, Surathkal, Karnataka -575025 Email. Csab2024@nitk.edu.in
3. National Institute of Technology, Tadepallygudem, Andhra Pradesh - 534101 , Rep. by its Director Email.
4. Telangana State Board of Intermediate Education, Vidya Bhavan, Nampally, Hyderabad - 500001

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ order or direction more particularly one in the nature of a writ of Mandamus, Declaring the action of the respondents in cancelling admission of the petitioners in Bio-Technology Engineering and the other Computer Science and Engineering 4 years B-Tech Course in NIT, Tadepallygudem, Andhra Pradesh as illegal, arbitrary, contrary to guidelines and violation of Article 14 of the Constitution of India and consequently direct the respondents to allocate seats to the petitioners in Bio-Technology Engineering and the other Computer Science and Engineering 4 years B-Tech Course in NIT, Tadepallygudem, Andhra Pradesh.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents 2 and 3 not to allot/fill-up one seat in Bio-Technology Engineering and another seat in Computer Science and Engineering 4 years B-Tech Course in NIT Tadepallygudem, Andhra Pradesh pending disposal of the above writ petition.

**Counsel for the Petitioner: SRI SINGAM SRINIVAS RAO REPRESENTING FOR
SRI P. BALAJI VARMA**

**Counsel for the Respondent No.1: SRI GADI PRAVEEN KUMAR,
Dy. SOLICITOR GEN. OF INDIA**

Counsel for the Respondent No.2 & 3: SRI T. MAHENDER RAO

Counsel for the Respondent No.4: SRI K. SRINIVASA RAO

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI

WRIT PETITION No.16752 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Singam Srinivas Rao, learned counsel representing Mr. P.Balaji Varma, learned counsel for the petitioners appears through video conferencing.

2. Learned counsel for the petitioners seeks leave of this Court to withdraw the writ petition on the ground that the grievance of the petitioners stands redressed.

3. In view of the aforesaid submission, the writ petition is dismissed as withdrawn.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

//TRUE COPY//

SD/- T. JAYASREE
ASSISTANT REGISTRAR


SECTION OFFICER

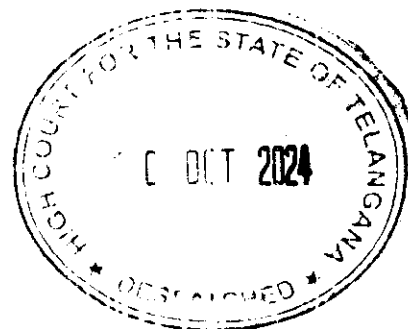
To,

1. One CC to SRI P. BALAJI VARMA, Advocate [OPUC]
2. One CC to SRI T. MAHENDER RAO, Advocate [OPUC]
3. One CC to SRI K. SRINIVASA RAO, Advocate [OPUC]
4. One CC to SRI GADI PRAVEEN KUMAR, Dy. SOLICITOR GENERAL OF INDIA [OPUC]
5. Two CD Copies
BN
GJP

CHR

HIGH COURT

DATED:12/07/2024



ORDER

WP.No.16752 of 2024

**DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS**

④ CWR
27/9/24